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THE HIGH COURT OF MADHYA PRADESH, INDORE BENCH

M.Cr.C.No. 39801 / 2020

(Pushpraj vs. State of M.P.)

Indore, Dated: 23/10/2020

Heard through video conferencing.

Shri Ashish Gupta, learned counsel for the applicant.

Shri Shantanu Sharma, learned Panel Lawyer for the respondent/State.

Shri Aditya Chowdhary, learned counsel for the objector.

After arguing the matter for sometime, learned counsel for the applicant seeks permission of this Court to withdraw the present bail application with liberty to renew the prayer after a period of two months.

Prayer is allowed.

Accordingly, the present M.Cr.C. is **dismissed** as withdrawn with liberty as prayed for.

Certified copy, as per rules.

(Ms. Vandana Kasrekar)
JUDGE

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